## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

Jaipur, the 01st day of June 2005

## CONTEMPT PETITION NO. 36/2005 IN ORIGINAL APPLICATION NO. 578/2002

CORAM:

- TO

HON'BLE MR. M.L. CHAUHAN, MEMBER (JUDICIAL) HON'BLE MR. A.K. BHANDARI, MEMBER (ADMINISTRATIVE)

Mahesh Kumar Purohit son of Shri Nandan Purohit, aged about 42 years, resident of Naya Purohit Bhawan, Purani Basti, Near Nahargarh Thana Jaipur.

....Petitioner

By Advocate: Mr. U.D. Sharma

## versus

- 1 Shri P.K. Hota, Secretary, Ministry of Health & Family Welfare, Nirman Bhawan, New Delhi.
- Dr. S.P. Agarwal, Director General, CGHS, Directorate of Health & Family Welfare, Nirman Bhawan, New Delhi.
- 3 Dr. V.V.S. Chauhan, Additional Director, CGHS, Hotel Radha Krishna Annexe, Near Railway Station, Jaipur.

....Respondents.

By Advocate : -----

## ORDER (ORAL)

The Petitioner has filed this Contempt Petition for the alleged violation of the order dated 28.05.2004 passed in OA No. 578/2002.

When the matter was listed for admission, the learned

counsel for the petitioner has brought to out notice a letter dated 14.05.2003 written by Shri Bhanwar Bagri, Sr. Standing counsel on behalf of the respondents, pursuant to the legal notice sent by the petitioner for compliance of the aforesaid order. In Para No. 2 of this letter dated 14.5.2005, it has been stated that the matter regarding regularization w.e.f. 29.1.1987 and grant of consequential benefits-ACP is under active consideration of respondent department. However, due to unavoidable administrative reasons, the meeting of DPC/Screening Committee could not be held so far; which will be held shortly and the case of Shri M.K. Purohit will be considered in the meeting. The photocopy of this letter is taken on record.

- In view of this development, the learned counsel for the petitioner submits that he does not want to press this Contempt Petition in case reasonable time is given to the respondents to comply the order dated 28.05.2004 in the light of assurance given by them.
- In view of what has been stated above, we are of the view that no notice is required to be issued at this stage as the respondents themselves have given assurance that order of this Tribunal dated 28.05.2004 shall be complied with. It is expected that the order of this Tribunal will be complied with within a period of one month from today.

5 Accordingly, the Contempt Petition is disposed of.

(A.K. BHANDARI)

MEMBER (J)

(M.L. CHAUHAN)

MEMBER (A)

AHQ